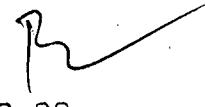


TWZ

The applicant is represented through counsel. None appears for the respondents. Rejoinder has not been filed so far in spite of the time granted for the purpose. Hence, posted for hearing before the court on 14.11.90 and in the meantime to file rejoinder, if any, as prayed for.


21.9.90.

14-11-90

SPM & AVH

Mr PS Biju for applicant
Mr Ajith Narayanan, ACGSC for respondents

ORDER

The learned counsel for the applicant appeared and stated that since he is seeking voluntary retirement, he does not wish to press the original application against the order of transfer. He seeks permission of the Court to withdraw the application.

The permission is granted. The original application is closed as withdrawn.

To Consomm
Caled on 15/11/90
A2
16/11


(AV HARIDASAN)
JUDICIAL MEMBER
(SP MUKERJI)
VICE CHAIRMAN

14-11-1990